

**Court-II**  
**Before the Appellate Tribunal for Electricity**  
**(Appellate Jurisdiction)**

**Appeal Nos. 244 of 2015 and 246 of 2015**

**Dated : 17<sup>th</sup> May, 2016**

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member**  
**Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**Appeal No. 244 of 2015**

**The Tata Power Company Ltd. (G) ... Appellant(s)**  
**Versus**  
**Maharashtra Electricity Regulatory Commission ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Amit Kapur  
Mr. Vishal Anand,  
Ms. Nishtha Kumar

Counsel for the Respondent(s) : Mr. Buddy A.Ranganadhan  
Mr. D.V.Raghuvamsy  
Mr. Raunak Jain for R-1

**Appeal No. 246 of 2015**

**The Tata Power Company Ltd. (T) ... Appellant(s)**  
**Versus**  
**Maharashtra Electricity Regulatory Commission ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Amit Kapur  
Mr. Vishal Anand,  
Ms. Nishtha Kumar

Counsel for the Respondent(s) : Mr. Buddy A.Ranganadhan  
Mr. D.V.Raghuvamsy  
Mr. Raunak Jain for R-1

**ORDER**

This batch of Appeals, being Appeal Nos.244 of 2015 and 246 of 2015, the Learned Counsel for the Appellant, Mr. Amit Kapur has been heard in his rejoinder submissions. Thus, arguments of the parties are concluded.

**Judgement is reserved.**

**( T. Munikrishnaiah )**  
**Technical Member**  
*pr/kt*

**( Justice Surendra Kumar )**  
**Judicial Member**